

Central Administrative Tribunal
Principal Bench
New Delhi

OA No.129/2018

New Delhi this the 11th Day of January, 2018

Hon'ble Mr. Raj Vir Sharma, Member (Judicial)
Hon'ble Ms. Nita Chowdhury Member (Administrative)

Ms. Sunaina, aged 31 years, Group 'C',
D/o Sh. Ved Parkash,
Guest Teacher in Directorate of Education,
Govt. of NCT of Delhi,
R/o Vill. & PO Ladpur,
Tesh. & Distt. Jhajjar (Har.)

- Applicant

(By Advocate: Mr. Yogesh Sharma)

VERSUS

1. Govt. of NCT of Delhi
Through the Chief Secretary,
New Secretariat, New Delhi
2. The Director of Education,
Govt. of NCT of Delhi,
Old Secretariat, Delhi
3. Principal/Head of School,
Sarvodaya Kanya Vidyalaya,
Kair, New Delhi-43

- Respondents

O R D E R (ORAL)

By Hon'ble Mr. Raj Vir Sharma, Member (J):-

Heard the learned counsel for the applicant. We have perused the record.

2. At the very outset, learned counsel for the applicant submitted that the respondents have failed to decide the representation of the applicant

dated 07.12.2016. He further submitted that applicant would be happy and satisfied if necessary direction is given to the respondents to decide the representation of the applicant within the specified period of time. Learned counsel for the applicant requested that applicant should also be permitted to file a fresh detailed representation within one week and that may also be decided within the specified period of time.

3. In view of the submissions of the learned counsel, we dispose of this OA, without going into the merits of the case, with a direction to the respondents to decide the aforesaid representation along with the fresh detailed representation, if any, filed by the applicant, by passing a reasoned and speaking order within a period of six weeks from the date of receipt of a certified copy of this order.

(Nita Chowdhury)
Member(A)

(Raj Vir Sharma)
Member (J)

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